

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 540 of 2020

IN THE MATTER OF:

M/s. Amsons Communication Pvt. Ltd.

...Appellant

Versus

M/s. ATS Estates Pvt. Ltd.

...Respondent

Present:

For Appellant : **Mr. Riju Raj Singh Jamwal and Mr. Mohit Yadav,
Advocates**

For Respondent : **Mr. Rajesh Ranjan and Mr. Neeraj Matta, Advocates**

O R D E R

(Through Virtual Mode)

23.11.2020 Reply filed by the Respondent is taken on record. Mr. Jamwal, Advocate representing the Appellant seeks and is granted two weeks' time to file rejoinder. Learned counsel for the parties may file their short written submissions, not exceeding three pages in reasonable font within four weeks.

List the matter 'for Admission (After Notice) on **19th January, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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